

Recommendation for making NHRC more effective

†1312. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the recommendations made in the report provided by the Second Administrative Reforms Commission (ARC) for making the National Human Rights Commission more effective, the details thereof;

(b) whether Government intends to prepare a uniform format for the National Human Rights Commission for making a complaint before the various Statutory Commissions so that more and more cases can be disposed, the details thereof; and

(c) whether Government intends to set up a Human Rights Court in each district and to appoint a nodal officer in the Commission to make the Commission more successful, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) No specific recommendation has been made in the report of the Second Administrative Reforms Commission (ARC) in respect of the National Human Rights Commission.

(b) No such proposal is under consideration of the Government.

(c) Section 30 of the Protection of Human Rights Act, 1993 mandates State Government to specify for each district, a Court of Session to be a Human Rights Court, by notification, with the concurrence of Chief Justice of the High Court.

Terror Monitoring Group

1313. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has set up a multi-disciplinary Terror Monitoring Group (TMG);

(b) if so, the details thereof;

(c) whether it is also a fact that the TMG will be responsible for taking coordinated measures to resolve all cases registered in matters of terrorism, including terror financing;

(d) whether it is also a fact that the TMG will also be responsible for identifying major leaders of organisations supporting terrorist activities as well as look for terrorist sympathisers; and

†Original notice of the question was received in Hindi.